

(b) The Railway Administration have already been approached for extending the present building. The matter is being vigorously pursued.

APPOINTMENTS IN BARRACKPORE
POST OFFICE

717. **Shri Ramananda Das:** Will the Minister of Communications be pleased to state:

(a) whether several irregularities occurred in the appointment of postmen and other class IV staff in the Barrackpore postal sub-division in 1953; and

(b) if so, what action Government have taken in the matter?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes.

(b) The matter is under examination and necessary action will be taken to set them right and take action against the officials responsible for the irregularities.

STATUTORY AND NON-STATUTORY
BODIES

718. **Shri S. N. Das:** Will the Minister of Labour be pleased to refer to the answer to unstarred question No. 791 asked on the 18th December, 1952 and state:

(a) the names of statutory and non-statutory bodies of permanent nature constituted since December, 1952 under the administrative control of the Ministry of Labour giving the following information in each case:—

- (i) date of constitution,
- (ii) the recurring and non-recurring expenditure involved,
- (iii) provision for audit of their accounts, and
- (iv) the method of submission of the report of their activities; and

(b) the names of bodies of a permanent nature that have been dissolved during this period?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). A state-

ment is laid on the Table. [See Appendix VIII, annexure No. 57.]

Ad-hoc COMMITTEES

719. **Shri S. N. Das:** Will the Minister of Labour be pleased to refer to the answer to unstarred question No. 791 asked on the 18th December, 1952 and state:

(a) the names of *ad-hoc* committees:—

- (i) that were appointed since December, 1952 giving the date of appointment,
- (ii) that have finished their work and have submitted their reports during the period giving the dates of submission of their reports, and
- (iii) that are still functioning and the time by which they are expected to submit their reports; and

(b) the names of bodies of advisory character that have been dissolved during this period?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). A statement is laid on the Table. [See Appendix VIII, annexure No. 58.]

STATUTORY AND NON-STATUTORY BODIES

720. **Shri S. N. Das:** Will the Minister of Food and Agriculture be pleased to refer to the answer to the unstarred question No. 788 asked on the 18th December, 1952 and state:

(a) the names of statutory and non-statutory bodies of permanent nature constituted since December, 1952 under the administrative control of the Ministry of Food and Agriculture giving the following information in each case:—

- (i) date of constitution,
- (ii) the recurring and non-recurring expenditure involved,
- (iii) provision for audit of their accounts, and